Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 15th October, 2025 is published together with Statement of Objects and Resasons for general information:-

L.A. Bill No. 28 of 2025

A Bill further to amend the Tamil Nadu Private Universities Act, 2019.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-sixth Year of the Republic of India as follows: -

1. (1) This Act may be called the Tamil Nadu Private Universities Short title and (Amendment) Act, 2025.

Commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Tamil Nadu Act 14 of 2019.

2. In the long title to the Tamil Nadu Private Universities Act, Amendment of 2019 (hereinafter referred to as the principal Act), after the expression "the Green field Universities", the expression "and Brown field Universities" shall be inserted.

long title.

3. In section 2 of the principal Act, —

Amendment of section 2.

- (1) after clause (b), the following clause shall be inserted, namely: -
- "(bb) "aided institution" means an educational institution which receives grant from the Government under section 10 of the Tamil Nadu Private Colleges (Regulation) Act, 1976 (President's Act 19 of 1976);";
- (2) after clause (c), the following clause shall be inserted, namely: -
- "(cc) "Brown field University" means a university established under this Act by converting any existing private college;";
- (3) after clause (q), the following clause shall be inserted, namely: -
- "(qq) "Minority Private University" means a Private University established and administered by any minority, whether based on religion or language, as has the right to do so under clause (1) of Article 30 of the Constitution;";
- (4) after clause (v), the following clause shall be inserted, namely: -
- "(vv) "Private college" shall have the same meaning as defined in clause (8) of section 2 of the Tamil Nadu Private Colleges (Regulation) Act, 1976 (President's Act 19 of 1976);".

Amendment of section 3.

4. In section 3 of the principal Act, in sub-section (2), for the expression "a Greenfield University", the expression "a Green field University or a Brown field University" shall be substituted.

Amendment of section 4.

- 5. In section 4 of the principal Act, for clause (a), the following clause shall be substituted, namely:—
- "(a) possess contiguous land, earmarked for the Private University, of not less than—
- (i) twenty-five acres if such land is within the area of municipal corporation; or
- (ii) thirty-five acres if such land is within the area of municipal council or town panchayat; or
- (iii) fifty acres if such land is in any area other than the categories of area specified in items (i) and (ii).

Explanation.— Where the contiguous land proposed to be earmarked for the establishment of a private university spans across more than one category of area specified above, the minimum land requirement shall pertain to the category within which the substantial part of the said land lies;".

Amendment of section 6.

- 6. In section 6 of the principal Act, after clause (e), the following clause shall be inserted, namely: –
- "(ee) details of land, building and infrastructure facilities, already owned or proposed to be owned or created, as the case may be;".

Insertion of new section 14-A.

- 7. After section 14 of the principal Act, the following section shall be inserted, namely:—
- **"14-A. Earmarking of Government seats in the Medical, Dental, Allied Health and Indian Medicine courses.** (1) Every Private University shall earmark in each branch of Medical, Dental, Allied Health and Indian Medicine courses,—
 - 65 percent of seats, if it is a non-minority Private University; and
 - (ii) 50 percent of seats, if it is a minority Private University, as Government seats.

Explanation.— For the purpose of this section,

"Medical, Dental, Allied Health and Indian Medicine courses" mean the first year of,-

- (i) Bachelor of Medicine and Bachelor of Surgery; and
- (ii) Bachelor of Dental Surgery;

and includes any other courses at undergraduate and postgraduate level, as may be notified by the Government in this behalf.

(2) Admission to such earmarked Government seats in every Private University shall be made by following the rule of reservation as per law in force."

8. In section 37 of the principal Act, after sub-section (1), the Amendment of following sub-section shall be inserted, namely:-

section 37

"(1-A) In case of conversion of an aided institution into a Brown field University, the conditions of service of the persons employed in the Government sanctioned posts of such institution, shall not be in any way less favourable than those which would have been applicable to them if there had been no such conversion:

Provided that nothing contained in this sub-section shall be construed as precluding any such employee from entering into an agreement for granting him rights or privileges in respect of any matter which are more favourable to him than those to which he would be entitled under this sub-section.".

9. After section 55 of the principal Act, the following section shall Insertion of new be inserted, namely: —

section 55-A.

"55-A. Completion of courses of students. — Notwithstanding anything contained in this Act or the rules made under this Act, any student of the private college affiliated to any University who, immediately before the conversion of that private college into a Brown field University, was studying or was eligible to appear for any of the examinations of that University, shall be permitted to complete his course of study in that University and the Brown field University shall make arrangements for the instruction, teaching and training for such students for such period and in such manner as may be prescribed in accordance with the course of study of the respective University and such students shall, during such period, be admitted to the examinations held or conducted by the respective University and the corresponding degree, diploma or other academic distinctions of the respective University shall be conferred upon the qualified students on the result of such examinations, by the respective University.".

STATEMENT OF OBJECTS AND REASONS

The Tamil Nadu Private Universities Act, 2019 (Tamil Nadu Act 14 of 2019) enables establishment of a Private University afresh without any consideration to any existing educational institutions. Of late, existing private colleges in the State having adequate facilities for teaching, research, examination and extension services are evincing interest in starting private universities so as to explore advanced research in education and also to start contemporary courses in collaboration with Global Universities.

- 2. As per section 4 of the aforesaid Act, 100 acres of contiguous land is required for the establishment of Private Universities in Tamil Nadu. Educational Institutions which are operating in Municipal Corporation areas, Municipal council areas and town panchayat areas are finding it very difficult to identify such huge extent of contiguous land in those areas. If the requirement of land is reduced in line with the Acts of private universities of the other neighbouring States, requests of eligible and deserving educational institutions may be considered. Hence, in the interest of students' community and to promote Higher Education and in order to simplify the norms for establishment of Private Universities in the State, the Government have decided to amend the aforesaid Act for the said purpose.
 - 3. The Bill seeks to give effect to the above decision.

DR. GOVI. CHEZHIAAN, *Minister for Higher Education.*

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clauses 1 (2), 7 and 9 of the Bill authorise the Government to issue notifications or make rules, as the case may be, for the purposes specified therein.

2. The powers delegated are normal and not of an exceptional character.

DR. GOVI. CHEZHIAAN, Minister for Higher Education.

Secretariat, Chennai, 15th October 2025.

K. SRINIVASAN, *Principal Secretary.*